

S U P R E M E                      C O U R T   O F   I N D I A  
R E C O R D   O F   P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).32029/2010

(From the judgement and order dated 20/07/2010 in WPC No.10446/2009 of the HIGH COURT OF ORISSA AT CUTTACK)

JAYANTI KUMARI NAYAK

Petitioner(s)

VERSUS

STATE OF ORISSA & ORS.

Respondent(s)

(With appln(s) for permission to submit additional document(s) and permission to file addl. documents)

Date: 21/02/2012                      This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AFTAB ALAM  
HON'BLE MRS. JUSTICE RANJANA PRAKASH DESAI

For Petitioner(s)

Ms. Bhavana Jha, Adv.  
for Mr. Biswajit Das, Adv. (NP)  
Ms. Asha Gopalan Nair, Adv. (NP)

For Respondent(s)

Mr. Vinay P. Tripathy, Adv.  
for Mr. Uday B. Dube, Adv.  
  
Mr. Satya Mitra Garg, Adv.

UPON hearing counsel the Court made the following  
O R D E R

Delay            in            filing            the            rejoinder            affidavit            is  
condoned.

Let the rejoinder affidavit and the application in  
reply to the petition filed by the respondent            for  
production of additional documents be taken on record.

Put up after two weeks.

(N.S.K. Kamesh)            (Sneh Bala Mehra)  
Court Master                      Court Master